

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH KOLKATA

1A 23/2026

OA 18/2025 (EZ)

IN THE MATTER

RAMESH PRASAD SINGH

.....APPLICANT

VS

GOVT OF BIHAR & ORS

.....RESPONDENTS

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Filed by

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To

Hon'ble Judicial Member & Hon'ble Expert Member of the Hon'ble
National Green Tribunal, Eastern Zone Bench, Kolkata

The humble reply to I A 23/2026 submitted by Respondent No 4, on behalf
of the Applicant

Most respectfully Sheweth

1. That the contents of Para 1 to 9 is the matter of record, hence no reply is submitted.
2. That the submission contained in Para 9 is false and misleading. Bihar State Pollution Control Board has not evaluated the landfill site. In fact vide Annexure A 6, Bihar State Pollution Control Board has advised respondent to approach SEIAA for evaluation and suitability of land for landfill site.
3. That, vide Para 11, respondent has confirmed that without prior Environmental Clearance from SEIAA and without obtaining valid CTO &

CTE, dumping of Solid Waste at any site will amount to violation of the Water Act and Air Act and liable for punishment described therein.

4. That the submission made in Para 12, 13, 14, 15, 16, 17, 18, 19, 21 & 22 is matter of record, hence no reply is being submitted.

5. That, vide Para 20 respondent has emphasised the importance of Solid Waste Management, but failed to comply with the guidelines for setting up Material recovery facility/ Recycling facility as contained in Solid Waste Management Rules 2016 (Amended in 2026). The present site of 5 Acres is considered inadequate for material recovery facility/ recycling activities for a population of 5 lakhs (present population of Chapra town). As a rough estimate Chapra town generates around 200 tons of solid waste daily or 73000 tons annually. Material Recovery facility/ Recycling facilities normally planned for a timeline of more than 30 years. Keeping in view of the above fact, Chapra town requires around 25 Acres of land for setting up of Material Recovery facility/Recycling facility.

6. That from the submission made by the respondent No 4 it is a admitted fact that Chapra Nagar Nigam without getting prior Consent to operate (CTO) and Consent to Operate (CTO) has dumped Municipal Solid Waste at Village Katsa in violation of Solid Waste Management Rules, Water Act & Air Act.

Prayer

1. Hon'ble Tribunal may be pleased to direct/order Chapra Municipal Nigam to remove dumped Solid waste for the site at village Katsa and demolish civil construction created at village Katsa.

2. Hon'ble Tribunal may be pleased to impose exemplary Environmental Compensation upon Chapra Nagar Nigam

And your applicant as in duty-bound shall ever pray.

Indrajit Singh
(समस्त प्रमाणित)
Applicant
17/7/2026



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH KOLKATA

LA 23/2026

OA 18 /2025 (EZ)

NOTARY PUBLIC
IN THE MATTER

RAMESH PRASAD SINGH

APPLICANT

VS

GOVT OF BIHAR & ORS

.....RESPONDENTS

AFFIDAVIT

I, Ramesh Prasad Singh S/o- Late Jaidhari Singh, Resident of Village- Ram Chak, P.O- Katsa, P.S- Bheldi, District- Saran do hereby solemnly affirm states as follows :-

1. I am the applicant in the accompanying reply and competent to the swear the Affidavit.
2. That I further state that contents of the accompanying application has been drafted by me and same are true and correct to best of my knowledge and records relied upon are true and same may be treated as part and parcel of this reply.

Department

Verified at Chapra on this 17 day of July 2026, that the contents of the above affidavit are true and correct to best of my knowledge derived from records maintained by applicant during its ordinary course and nothing has been concealed there from.

Dependent

I identify the deponent who has put
his SIGNATURE and L.I.R.T.I. in my presence.
7. *Pseudo Name*
ADVOCATE (SIGN)



7231
12/1/18